

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

PUBLIC INTEREST LITIGATION NO: 33 OF 2024

Between:

Vaddepalli Ganesh, S/o. Vaddepalli Ashok, Aged about 27 years, Occupation Advocate, R/o. H. No. 9-282, Shanthi Nagar, VTC, Chityala, Nalgonda District 508114.

...PETITIONER

AND

State of Telangana, Rep. by its Principal Secretary, Legal Affairs, Legislative and Justice Department, Secretariat, Hyderabad - 500022

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, or Order Direction particularly one in the nature of Writ of Mandamus Declaring the action of Respondent in not curbing the continuous physical attacks on the Advocates in State of Telangana as illegal, arbitrary, violative of Articles 19(1)(g) and 21 of the Constitution of India, and Consequently, issue appropriate Guidelines/ Directions for Advocates Protection till the time, the Respondent enacts the Advocates Protection Act, this Honourable Court.

Counsel for the Petitioner : SRI BAGLEKAR AKASH KUMAR

Counsel for the Respondents: SRI MOHAMMED IMRAN KHAN, ADDL.ADV.GEN

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION (PIL) No.33 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Baglekar Akash Kumar, learned counsel for the petitioner.

Mr. Mohammed Imran Khan, learned Additional Advocate General for the respondent.

2. A Division Bench of this Court has already taken cognizance with the issue raised in this petition in Suo Motu W.P.No.3 of 2024.

3. In view of aforesaid, learned counsel for the petitioner seeks leave of this Court to withdraw the petition with the liberty to address the arguments in the aforesaid writ petition.

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4. Accordingly, the Writ Petition is disposed of in terms of liberty as prayed for.

Miscellaneous petitions, pending if any, shall stand closed. There shall be no order as to costs.

SD/-N. SRIHARI
ASSISTANT REGISTRAR

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SECTION OFFICER

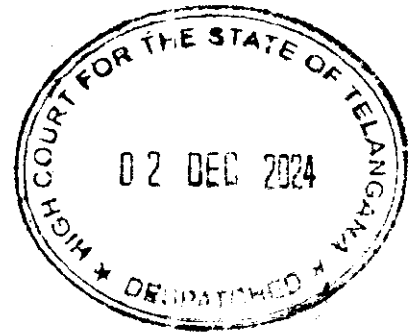
To,

1. The Principal Secretary, Legal Affairs, Legislative and Justice Department, Secretariat, State of Telangana, Hyderabad - 500022
2. One CC to SRI BAGLEKAR AKASH KUMAR, Advocate. [OPUC]
3. Two CCs to GP FOR LAW LEGISLATIVE AFFAIRS, High Court for the State of Telangana. [OUT]
4. Two CD Copies.
BSK
GJP



HIGH COURT

DATED:06/09/2024



ORDER

WP(PIL).No.33 of 2024

**DISPOSING OF THE WRIT PETITION (PIL)
WITHOUT COSTS**

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26/10/24*